

जिंदल स्टील लिमिटेड

(पूर्व में जिंदल स्टील एंड पावर लिमिटेड के नाम से जाना जाता था)
 200वीं फ्लोर कार्यालय - ओपी जिंदल नगर, हिसार, हरियाणा, 129005
 कॉर्पोरेट कार्यालय - टॉवर बी, सीपी मॉडल, प्लॉट नंबर 2, सेक्टर-32, गुडगांव-122001
 ईमेल आईडी - investorcare@jindalsteel.com

शेयर प्रमाणपत्रों के नए नमूने की सूचना

एलएलएर सूचित किया जाता है कि कंपनी के नौ नए उल्लेखित इक्विटी शेयरों के शेयर प्रमाणपत्र NPA / लापता हो गए हैं और उक्त इक्विटी शेयरों के धारक / सहीदर ने नए नमूने की प्रतिलिपि शेयर प्रमाणपत्र जारी करने के लिए अनुरोध किया है।

फॉलियो नं.	शेयर धारक का नाम	प्रमाणपत्र नं.	वितरण संख्या से	वितरण संख्या तक	शेयरों की संख्या	शेषी संख्या (रूरे)
404192	सूरज सूत	124954-124957	8283983	8293998	36	10
	धरमराम दास सूत	605827-171663597	171565396	1800	1	

उपरोक्त शेयरों के संबंध में याचक करने वाले किसी भी व्यक्ति को बंधे दस्तावेजों के साथ अपना दावा रजिस्ट्रार एवं ट्रंस्टार एजेंट, अलैकल असान्मेट्स लिमिटेड, अलैकल हाउस, 4ई / 2, बंधेवालय एक्सटेंशन, नई दिल्ली 110055, दूरभाष 23541234, 42541234, फेक्स 41543474 या कंपनी के पास सूचना के प्रकाशन से 15 दिनों के भीतर लिखित रूप में प्रस्तुत करना चाहिए। इसके बाद किसी भी दाये पर विचार नहीं किया जाएगा और आरटीए या कंपनी सूत शेयर प्रमाणपत्रों के रद्द करने पर इच्छित शेयर प्रमाणपत्र जारी करने की गारंटी नहीं है। ध्यान : नई दिल्ली दिनांक : 12.05.2026, शेयरधारक का नाम : धरमराम दास सूत

FORM NO. INC-26

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014] Advertisement to be published in the newspaper for change of registered office of the Company from one state to another

Before The Central Government Regional Director Delhi, Northern Region Directorate I Ministry of Corporate Affairs

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014 AND

In the matter of EVEREST FLEET NORTH PRIVATE LIMITED having its registered office at House No.91, 2nd Floor, BLK-E PKT-15 SEC-8, Rohini Landmark Near Govt Sarvodaya School, Rohini Sector 5, North West Delhi, Delhi, India, 110085 having CIN: U62000DL2021PTC376761 (the "Company")

.....Petitioner Notice is hereby given to the General Public that the Company proposes to make application to the Central Government/Regional Director Delhi, Northern Region Directorate I under section 13 of the Companies Act, 2013 seeking confirmation of alteration of Memorandum of Association of the Company in terms of special resolution passed at the Extra-Ordinary General Meeting held on 8th May, 2026 to enable the Company to change its Registered Office from "Union Territory of Delhi" under the jurisdiction of Registrar of Companies, Delhi II to "State of Maharashtra" under the jurisdiction of Registrar of Companies, Mumbai I.

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post, his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director Delhi, Northern Region Directorate I, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO Complex, New Delhi-110003 within fourteen days from the date of publication of this notice with a copy to the applicant Company at its registered office address as mentioned below along with nature of interest and grounds of opposition.

Registered Office: House No. 91, 2nd Floor, BLK-E PKT-15 SEC-8, Rohini Landmark Near Govt Sarvodaya School, Rohini Sector 5, North West Delhi, Delhi, India, 110085.

For and on behalf of Board of Directors
EVEREST FLEET NORTH PRIVATE LIMITED
 Sd/-
 Siddharth Anand Ladsariya (Director) DIN: 08186631
 Address: Beau Monde Tower A - Wing, Flat No. 2221 Appasaheb Marathe Marg Marathe Udyog Bhavan Prabhadevi Mumbai - 400025.
 Date: 14/05/2026

TATA CAPITAL HOUSING FINANCE LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) of the Security Interest (Enforcement) Rules, 2002, issued a demand notice as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s) (Legal Heir(s)/ Legal Representative(s))	Amount & Date of Demand Notice	Possession Date
10095821	Late Mr. Mayia Din Sharma Through his Legal Heir, (Borrower), and Mrs. Namita Sharma D/o Late Mr. Mayia Din Sharma (Co-Borrower/ Legal Heir) and Mrs. Asha Sharma D/o-Late Mr. Mayia Din (Legal Heir)	Rs. 6,97,830/- (Rupees Eight Lakh Ninety Seven Thousand Eight Hundred Thirty Only) outstanding as on 22.11.2025	11.05.2026

Description of Secured Assets/immovable Properties:- All piece & parcels of Commercial Space No. F-29, 1st Floor, having Super Area measuring 21.83 Sq. Mtr. i.e. 235 Sq. Ft approx. (Covered area 140 sq. ft) situated at Vardhaman Central Mall LSC, Nehru Vihar, Delhi-110001., with all common amenities under sale deed.

DATE :- 14-05-2026
 PLACE:- DELHI

Sd/- AUTHORISED OFFICER,
 FOR TATA CAPITAL HOUSING FINANCE LIMITED

SHRIRAM Finance Limited

Head Office: Level-3, Wockhardt Towers, East Wing C-2 Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051; Tel: 022 4241 0400, 022 4060 3100; Website: http://www.shriramfinance.in Registered Off.: Sri Towers, Plot No.14A, South Phase Industrial Estate, Guindy, Chennai 600 032. Branch Off: Amba Deep Building, UGF - 12 to 21, Upper Ground Floor, 14, Kasturba Gandhi Marg, New Delhi -110001.

APPENDIX-IV-A [SEE PROVISION TO RULE 8 (6) & 9 (1)] AUCTION NOTICE FOR SALE OF IMMOVABLE PROPERTIES

NOTE: It is informed that "SHRIRAM CITY UNION FINANCE LIMITED" has been amalgamated with "SHRIRAM TRANSPORT FINANCE LIMITED" as per order of NCLT, Chennai. Subsequently the name of "SHRIRAM TRANSPORT FINANCE LIMITED" was changed as "SHRIRAM FINANCE LIMITED" with effect from 30.11.2022 vide Certificate of Incorporation pursuant to change of name dated 30-11-2022.

E-Auction Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) & 9(1) of the Security Interest Enforcement Rules, 2002.

Notice is hereby given to public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/charged to the Shriram Finance Limited. The symbolic possession of which have been taken by the Authorized Officer of Shriram Finance Limited (Earlier known as Shriram City Union Finance Limited) will be sold on "As is where is", "As is what is", and "Whatever there is" basis in e-auction on 30-May-2026 between 11 AM to 12 PM for recovery of the balance due to the Shriram Finance Limited from the Borrower/s and Guarantor/s, as mentioned in the table. Details of the Borrower/s and Guarantor/s, amount due, short description of the immovable property and encumbrances known thereon, possession type, reserve price and earnest money deposit and increment are also given as:

Name of Borrowers/Co-Borrowers/Guarantors/Mortgagors	Date & Amount of 13(2) Demand Notice	Reserve Price (Rs.) & Bid Increment	Earnest Money Deposit Details (EMD) Details.	Date & Time of Auction	Contact Person and Inspection date
Loan Account No. RSSDLLP2302280005 1. M/S. AMBITION INC (Rep by its Prop. Vikram Poonia) Add- FIRST FLOOR B-48 SIDE SOUTH PARYAVARAN COMPLEX NEW DELHI-110030 2. MR. VIKRAM POONIA (Co-Borrower/Guarantor) Add- FLAT NO.204, JANPRATINDHI APT., SEC 28, GURGAON, D.T. MEGHA MALL, HARYANA-122001 3. MRS. SHIVANI POONIA (Co-Borrower/Guarantor) Add- FLAT NO.204, JANPRATINDHI APT., SEC 28, GURGAON, D.T. MEGHA MALL, HARYANA-122001	Rs. 1,09,98,905/- (Rupees one Crore nine lacs ninety eight thousand nine hundred five Only) as on 14.07.2025 with further interest and other contractual charges and penalties, Excluding further interest, legal and other costs which shall be applied at the time of closure of this loan	Rs. 2,07,60,300/- (Rupees two crore seven lacs sixty thousand three hundred only) Bid Increment Rs.25,000/- (Rupees Twenty Five Thousand Only) in such multiples	EMD amount to be deposited by way of RTGS/ NEFT to the account details mentioned herein below in favour of Shriram Finance Limited BANK NAME- AXIS BANK LIMITED BRANCH - D.R. RADHAKRISHNAN SALAI, MYLAPORE, CHENNAI BANK ACCOUNT NO- 006010200067449 IFSC CODE - UTIB0000006	30th May, 2026 & Time. 11.00 a.m. to 01.00 P.M.	Mr. Saamirendu Patra (8280268950) & Mr. Mahender Dayal (9818413158) Mr. Pawan Preet Singh (9278888814) Property Inspection Date: 22-May-2026 Time 11.00 a.m. to 04.00 p.m.

Description of Property
 Schedule - 1: BASEMENT AND GROUND FLOOR OF THE SAID BUILDING HAVING COVERED AREA OF BASEMENT 108.302 SQ. MTRS. (1165 SQ.FT.) & GROUND FLOOR 108.302 SQ. MTRS. (1165 SQ.FT.) WITH PROPORTIONATE INDIVISIBLE, IMPARTIBLE RIGHTS IN THE PLOT OF LAND BEARING NO. 2881 MEASURING 214 SQ. YDS. SITUATED IN RESIDENTIAL COLONY KNOWN AS SECTOR-46, GURUGRAM (HARYANA), WITH USAGE OF COMMON SPACES IN THE SAID BUILDING LIKE STAIRCASE, STAIRCASE LANDINGS ON ALL FLOORS, COMMON LOBBY AND PASSAGE ON ALL FLOORS, ENTRANCE AND EXIT OF THE SAME, WATER SUPPLY AND WATER TANK ON GROUND FLOOR, POWER, LIGHT, SEWER ARRANGEMENTS ETC. ALONG WITH PROPORTIONATE SHARE IN PLOT OF LAND AND TOP TERRACE TOGETHER WITH ALL EASEMENTARY RIGHT.
 Bounded on the as per site: East: NE: Other property. West: SW: Road. North: NW: Plot No 2882 South: SE: Plot No 2880

STATUTORY 15 DAYS NOTICE UNDER RULE 8(6) & 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002
 The borrower/mortgagors/guarantors are hereby notified to pay the sum as mentioned above along with up to dated interest and ancillary expenses before the date of e-auction i.e. 30-May-2026, failing which the property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost. The authorized officer reserves the right to reject any or all bids without furnishing any further reasons. The online auction will be conducted on website https://eauctions.samil.in.) of our third party auction agency and for the place of Tender Submission/ for obtaining the bid form / Tender open & Auction, please visit the website https://eauctions.samil.in. and for detailed terms and conditions of the sale please refer to the link https://eauctions.samil.in./auction provided in the website of Shriram Finance Limited.

Place : HARYANA
 Date : 14-05-2026

Sd/- Authorised Officer
 Shriram Finance Limited

CAN FIN HOMES LTD

Plot No.C-3, Above Canara Bank, Sector-1, Noida-201301 • E-mail : noida@canfinhomes.com, Telephone : 0120-2970164/67 Web : www.canfinhomes.com CIN : L85110KA1987PLC008699.

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) and Rule 3(1) of the Security Interest (Enforcement) Rule, 2002 (Rules)

1. Mr. Rajneesh Singh S/o Mr. Chandar Bhan Singh (Borrower)
 2. Mrs. Madhu Singh W/o Mr. Rajneesh Singh (Co-Borrower)
 3. Mr. Galraj Singh S/o Anoop Singh (Guarantor)
 No. 1 & 2 among availed a housing loan from our branch against the security of mortgage of the following asset's belonging to Mr. Rajneesh Singh an amount of Rs. 32,52,877/- (Rupees Thirty Two Lakhs Fifty Two Thousand Eight Hundred Seventy Seven Only) is due from you, to Can Fin Homes Ltd as on 12.05.2026 together with future interest at the contracted rate alongwith other charges thereon.

SCHEDULE OF THE MORTGAGED PROPERTY

Flat No-S-2, Second Floor, With Roof Right, Super Covered Area 750 Sq.ft, Ajay Plaza Apartment, Plot No-96A, Block-C, Shalimar Garden Extn-2, Village Pansoda, Pargana Loni, Ghaziabad, U.P. Flat Bounded By: East: Plot No-97, West: Plot No-96, North: Service Lane, South: Road 60 Ft Wide
 Registered demand notice was sent to you under Section 13 (2) of the SARFAESI Act 2002, but the same was returned unreserved/deceased. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said borrowers as per the said Act. Hence this paper publication. As you have failed to adhere to the terms of the sanction, the account is classified as a Non Performing Asset on 01.05.2026 as per the NHB Guidelines. You are hereby called upon to pay the above said amount with contracted rate of interest there on as from 12.05.2026 within 60 days from the date of this notice, failing which the undersigned will be constrained to initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers/guarantors is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to them to redeem the secured assets.

Date: 13-05-2026
 Place: Noida

Sd/- Authorised Officer
 Can Fin Homes Ltd

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GOLF TECHNOLOGIES PRIVATE LIMITED (under CIRP)

RELEVANT PARTICULARS

1. Name of corporate debtor	Golf Technologies Private Limited
2. Date of incorporation of corporate debtor	13.02.2003
3. Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200DL2003PTC118939
5. Address of the registered office and principal office (if any) of corporate debtor	D-159 Okhla Industrial Area Phase-1, New Delhi, Delhi, India - 110020.
6. Insolvency commencement date in respect of corporate debtor	11.05.2026 (order uploaded on 13.05.2026)
7. Estimated date of closure of insolvency resolution process	07.11.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Amit Jain Registration No. (IBBI)IPA-001/IP-P02859/2023-2024/14369
9. Address and e-mail of the interim resolution professional, as registered with the Board	D-32 East of Kailash New Delhi 110065. Email: amijain32@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	D-32 East of Kailash New Delhi 110065 Email: golf.cirp@gmail.com
11. Last date for submission of claims	25.05.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) - Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Golf Technologies Private Limited on 11.05.2026 (order uploaded on 13.05.2026). The creditors of Golf Technologies Private Limited, are hereby called upon to submit their claims with proof on or before 25.05.2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Date: 14.05.2026
 Place: New Delhi

Interim Resolution Professional of Golf Technologies Private Limited
 (IBBI)IPA-001/IP-P02859/2023-2024/14369
 AFA No: AA11/14369/023/11226/108802 valid upto 31.12.2026

Sd/-
 Amit Jain

DEMAND NOTICE

Under Section 13(2) of "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002)"

To,
 1. Mrs. SOWWATI WIFE OF SUBHASH CHANDER
 2. Mr. SUBHASH CHANDER SON OF OM SHANDE
 Both at: H.No. 1065 Housing Board Colony, Jind, Haryana-126102
 Also at: H. No. 1059 & 1059A Housing Board Colony, Jind Haryana-126102

No. 1 - 2, you have availed a housing loan from our branch against the security of mortgage of the following asset belonging to No.1 An amount of Rs. 15,51,372/- (Rupees Fifteen Lakhs Fifty One Thousand Three Hundred Seventy Two Only), is due from you, to Can Fin Homes Ltd. as on 12.05.2026 together with future interest at the contracted rate.

Details of the mortgaged asset
 Mortgaged property situated at H.NO- 1059 & 1059A HOUSING BOARD COLONY, JIND, HARYANA-126102. Admeasuring 70 Sq YARD
BOUNDARIES OF THE PROPERTY ARE AS UNDER:-
 East: House no 1058-C, West: House no 1059-B
 North : Road, South: House no 1056

Registered demand notice was sent to No. 1 - 2 amongst you under Section 13(2) of the SARFAESI Act, 2002, but the same was returned unreserved. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers as per the said Act. Hence this paper publication. As you have failed to adhere to the terms of the sanction, the account is classified as a Non Performing Asset on NPA 01.05.2026 as per the NHB Guidelines. You are hereby called upon to pay the above said amount with contracted rate of interest thereon from 12.05.2026 within 60 days from the date of this notice, failing which the undersigned will be constrained to initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers / guarantors is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to them to redeem the secured assets.

Date: 13.05.2026,
 Place: Rohtak

Sd/-
 Authorised Officer
 Can Fin Homes Ltd.

CAN FIN HOMES LTD.

ANAND PLAZA, FIRST FLOOR, CHOTU RAM CHOWK, ROHTAK, HARYANA - 124001 Mob.: 7625079178 Tel: 01262-257852, E-mail: rohtak@canfinhomes.com. CIN - L85110KA1987PLC008699

DEMAND NOTICE

Under Section 13(2) of "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002)"

To,
 1. Mrs. Sonia D/o Yagraj (Borrower)
 2. Mrs. Nirmala Devi W/o Yagraj (Co-Borrower)
 Both at: House No. 694/11 Near G.V.M Collage Chintpurni Colony Sonapat Haryana-131001 Mob No:- 9306929577

No. 1 & 2, have availed a housing loan from our branch against the security of mortgage of the following asset belonging to No.2. An amount of Rs. 35,92,500/- (Rupees Thirty Five Lakh Ninety Two Thousand Five Hundred Only), is due from you, to Can Fin Homes Ltd., as on 05.05.2026 together with future interest at the contracted rate and other charges thereon.

Details of the mortgaged asset
 HOUSE MEASURING 134 SQ.YDSS SITUATED AT KHASRNA 1841, 1832, 1833, 1834, 1836, 1837, 1838, 1839, 1840, 5728/1835, 5729/1835, 5730/1843, 5731/1843, 5842, 30561, 613 WITH IN THE REVENUE ESTATE OF SONEPAT PATTI JATAN SHIV COLONY GALLI NO.9 SONEPAT HARYANA 131001

The boundaries of the property are as under: North : Gali Rasta 18ft., East- House Of Other, South : House Of Other, West : House Of Other.

Registered demand notice was sent to you under Section 13(2) of the SARFAESI Act, 2002, but the same was returned unreserved. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers as per the said Act. Hence this paper publication. As you have failed to adhere to the terms of the sanction, the account is classified as a Non Performing Asset on NPA 01.05.2026 as per the NHB Guidelines. You are hereby called upon to pay the above said amount with contracted rate of interest thereon from 05.05.2026 DEMAND NOTICE within 60 days from the date of this notice, failing which the undersigned will be constrained to initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers / guarantors is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to them to redeem the secured assets.

Date: 13.05.2026
 Place: Sonapat

Sd/-
 Authorised Officer
 Can Fin Homes Ltd.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CEDAR HOSPITALITY PRIVATE LIMITED (under CIRP)

RELEVANT PARTICULARS

1. Name of corporate debtor	Cedar Hospitality Private Limited
2. Date of incorporation of corporate debtor	24.02.2006
3. Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101DL2006PTC146772
5. Address of the registered office and principal office (if any) of corporate debtor	HR-139/7 T/F, FLAT No. 2, Puli Pahladpur, South Delhi, New Delhi-110044.
6. Insolvency commencement date in respect of corporate debtor	11.05.2026 (order uploaded on 13.05.2026)
7. Estimated date of closure of insolvency resolution process	07.11.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Shailesh Chandra Ojha Registration No. (IBBI)IPA-001/IP-P-02859/2023-2024/14382
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat No: 101 UGF, Plot No: 28A-28B, Extn 1 Sewak Park Dwarka More, 110059. Email: scjoja@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	903A, Indra Prakash, 21, Barakhamba Road, Connaught Place, New Delhi-110001. Email: CIRP.Cedar@gmail.com
11. Last date for submission of claims	25.05.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) - Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Cedar Hospitality Private Limited on 11.05.2026 (order uploaded on 13.05.2026). The creditors of Cedar Hospitality Private Limited, are hereby called upon to submit their claims with proof on or before 25.05.2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Date: 14.05.2026
 Place: New Delhi

Interim Resolution Professional of Cedar Hospitality Private Limited
 (IBBI)IPA-001/IP-P-02859/2023-2024/14382.
 AFA valid upto 30.06.2026

Sd/-
 Shailesh Chandra Ojha

Hinduja Housing Finance Ltd.

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, and Branch office: at F8, first floor, Mahalakshmi Tower, Sector 4, Vaishali, Ghaziabad-201010
 Email: auction@hindujahousingfinance.com

CLM - BRAJESH GUPTA - 8881189541 - RLM - ARUN MOHAN SHARMA - 8800898999 RRM - SUBODH DIKSHIT 958599571 • CRM - SHASHANK NAIN - 7206580655

SYMBOLIC POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this date mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	LAN Nos. / Name of Borrowers / Guarantors & Address	Demand Notice Date	Amount Outstanding
1	LAN No: DLNUG/HAU/A000022531 Mr. Pradeep Kumar (Borrower) 2. Mrs. Ranj Pradeep Kumar (Co-Borrower) Village Shani Khadra No. 319 VILL, Metro, Ghaziabad, Uttar Pradesh, India - 201001	11-02-2026	Rs. 9,13,494/- as on 10-02-2026 plus interest thereon

Description of Property: Freehold Residential Plot measuring area 50 Sq. Yd. or say 41.80 Sq. Mt., Pertaining to Khadra No. 319, situated in Village Shani, Pragana Loni, Tehsil & Distt. Ghaziabad U.P. (Hereinafter referred as the "Said Property"). Boundaries as per Sale deed Dated 20.06.2022 in respect of the said property are bounded as under: East: Plot of Suresh, West: Plot of Suresh & Others, North: Plot of Other, South: Road 15 ft. wide

Date: 14.05.2026
 Place: Ghaziabad

Sd/-
 Authorised Officer,
 Hinduja Housing Finance Limited

CAN FIN HOMES LTD.

ANAND PLAZA, FIRST FLOOR, CHOTU RAM CHOWK, ROHTAK, HARYANA - 124001 Mob.: 7625079178 Tel: 01262-257852, E-mail: rohtak@canfinhomes.com. CIN - L85110KA1987PLC008699

DEMAND NOTICE

Under Section 13(2) of "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002)"

To,
 1. Mrs. SOWWATI WIFE OF SUBHASH CHANDER
 2. Mr. SUBHASH CHANDER SON OF OM SHANDE
 Both at: H.No. 1065 Housing Board Colony, Jind, Haryana-126102
 Also at: H. No. 1059 & 1059A Housing Board Colony, Jind Haryana-126102

No. 1 - 2, you have availed a housing loan from our branch against the security of mortgage of the following asset belonging to No.1 An amount of Rs. 15,51,372/- (Rupees Fifteen Lakhs Fifty One Thousand Three Hundred Seventy Two Only), is due from you, to Can Fin Homes Ltd. as on 12.05.2026 together with future interest at the contracted rate.

Details of the mortgaged asset
 Mortgaged property situated at H.NO- 1059 & 1059A HOUSING BOARD COLONY, JIND, HARYANA-126102. Admeasuring 70 Sq YARD
BOUNDARIES OF THE PROPERTY ARE AS UNDER:-
 East: House no 1058-C, West: House no 1059-B
 North : Road, South: House no 1056

Registered demand notice was sent to No. 1 - 2 amongst you under Section 13(2) of the SARFAESI Act, 2002, but the same was returned unreserved. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers as per the said Act. Hence this paper publication. As you have failed to adhere to the terms of the sanction, the account is classified as a Non Performing Asset on NPA 01.05.2026 as per the NHB Guidelines. You are hereby called upon to pay the above said amount with contracted rate of interest thereon from 12.05.2026 within 60 days from the date of this notice, failing which the undersigned will be constrained to initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers / guarantors is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to them to redeem the secured assets.

Date: 13.05.2026,
 Place: Rohtak

Sd/-
 Authorised Officer
 Can Fin Homes Ltd.

CAN FIN HOMES LTD.

First Floor, Saroha Complex, Malik Colony Gohana Road Near Chhatra Ram Chowk Sonapat Haryana 131001 Ph: 0130-2235101, M: 7625079178 Email: sonapat@canfinhomes.com CIN No. L85110KA1987PLC008699

DEMAND NOTICE

Under Section 13(2) of "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002)"

To,
 1. Mrs. Sonia D/o Yagraj (Borrower)
 2. Mrs. Nirmala Devi W/o Yagraj (Co-Borrower)
 Both at: House No. 694/11 Near G.V.M Collage Chintpurni Colony Sonapat Haryana-131001 Mob No:- 9306929577

No. 1 & 2, have availed a housing loan from our branch against the security of mortgage of the following asset belonging to No.2. An amount of Rs. 35,92,500/- (Rupees Thirty Five Lakh Ninety Two Thousand Five Hundred Only), is due from you, to Can Fin Homes Ltd., as on 05.05.2026 together with future interest at the contracted rate and other charges thereon.

Details of the mortgaged asset
 HOUSE MEASURING 134 SQ.YDSS SITUATED AT KHASRNA 1841, 1832, 1833, 1834, 1836, 1837, 1838, 1839, 1840, 5728/1835, 5729/1835, 5730/1843, 5731/1843, 5842, 30561, 613 WITH IN THE REVENUE ESTATE OF SONEPAT PATTI JATAN SHIV COLONY GALLI NO.9 SONEPAT HARYANA 131001

The boundaries of the property are as under: North : Gali Rasta 18ft., East- House Of Other, South : House Of Other, West : House Of Other.

Registered demand notice was sent to you under Section 13(2) of the SARFAESI Act, 2002, but the same was returned unreserved. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers as per the said Act. Hence this paper publication. As you have failed to adhere to the terms of the sanction, the account is classified as a Non Performing Asset on NPA 01.05.2026 as per the NHB Guidelines. You are hereby called upon to pay the above said amount with contracted rate of interest thereon from 05.05.2026 DEMAND NOTICE within 60 days from the date of this notice, failing which the undersigned will be constrained to initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers / guarantors is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to them to redeem the secured assets.

Date: 13.05.2026
 Place: Sonapat

Sd/-
 Authorised Officer
 Can Fin Homes Ltd.

INDIAN TONERS & DEVELOPERS LIMITED

(CIN L47613UP1990LC015721)
 Registered Office: 10.5 KM Mile Stone, Rampur - Bareilly Road, Rampur, Uttar Pradesh, 249001
 Ph: +011-45017000, Fax: +011-45017043
 Website: